

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:346
ANSWERED ON:06.08.2013
QUALITY OF EDIBLE OILS
Vijayan Shri A.K.S.

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the details of the measures taken by the Government to keep a check on adulteration and to maintain the quality of edible oils;
- (b) the number of samples analysed during each of the last three years from rural/tribal/jhuggi-jhopadi, unauthorised residential areas by the Directorate of Vanaspati, Vegetable Oils and Fats (DVVO&F) and the number of these found adulterated;
- (c) whether there is any proposal to increase the lifting of samples for analysis to check adulteration and quality; and
- (d) if so, the details thereof and if not, the reasons therefor?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

- (a) Madam, Food Safety and Standards Act(FSSA), 2006 and the Regulations thereunder notified on 1st August 2011and made effective from 5th August 2011, unified various food related Rules / Act / Regulations existing in the country, in order to ensure safety of all food items including edible oils. Enforcement of the said Act and Regulations is vested with the State Governments. The State Food Safety Commissioners have been asked by the Central Food Safety and Standards Authority (FSSAI), under the Ministry of Health & Family Welfare, to effectively implement the provisions of FSS Act and regulations.
- (b) Directorate of Vanaspati, Vegetable Oils and Fats (DVVOF) under the Ministry of Consumer Affairs, Food & Public Distribution does not have the mandate for such analysis under the present law.
- (c) & (d): In view of answer at (b), issue does not arise.